

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 616
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 24.08.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Financial Creditor :Adv. Chaitanyashil
Priyadarshi & Adv. Tejaswi
Bhanu for applicants in
I.A. 3403/2022, Advs. Alok
Kumar & Somya Yadava


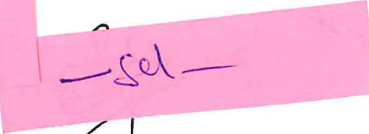
For the Respondent/Corporate Debtor :
For the IRP Mr. Bishwajit Dubey, Ms.
Neha Shivhare, Advocates

ORDER

IA/3403/2022

This is an application under Section 60(5)(B) of the IB Code, 2016 in respect of the claim of the Applicant along with the Affidavit.

Heard the submissions made by the Counsel for the Applicant as well Counsel for the RP. The Counsel for the RP has acknowledged that he had received the copy of the application and prayed for grant

(Mohit)  

of week days time for filing the reply. Time prayed for is granted. Post this matter after ten days. List this matter on **06.09.2022**.

 - Sol -

(Rahul Bhatnagar)
Member (T)

 - Sol -

(P.S.N Prasad)
Member (J)

(Mohit)